

3. The surrender of duty concessions on petroleum products of the Standard-Vacuum Refining Company would result in an additional revenue to the Central Government by approximately Rs. 144 lakhs per year for the next four years and one month i.e., in all Rs. 586 lakhs.

Shri Narayanankutty Menon (Mukandapuram): May I know whether the Government propose to bring forward legislation to implement this surrender of duty protection and, if so, whether it will be brought forward in this session?

Shri K. D. Malaviya: The mechanism had already been evolved, as I said in the statement, when the duties were surrendered by the Burma-Shell people.

**REPORTED PARTIAL CLOSURE OF ORDNANCE
 FACTORIES IN KANPUR**

Shri S. M. Banerjee (Kanpur): Under rule 197, I beg to call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon.

The reported partial closure of ordnance factories in Kanpur due to shortage of power.

I may add for your information that according to the intimation that I have got, this closure which has affected 17 big units including ordnance factories, covers also 101 small units. I may invite your attention to the fact that this subject relates to power supply, the Minister of Irrigation and Power may also be requested to let us know the position, apart from the Minister of Defence. I am submitting this aspect for your kind consideration.

The Deputy Minister of Defence (Shri Raghuramiah): We have received information that on the 25th November there was an interruption of power supply to four of our ordnance factories; three of them are seriously affected and one of them partially.

We ourselves are concerned about it because it affects our production. We are in touch with the Uttar Pradesh Government whose responsibility it is to supply power to these factories, and we are doing everything we can so that there is an early resumption of power supply.

Shri S. M. Banerjee: From the reports received—I was also in Kanpur—it is learnt that for the last 18 months, the Ganges has been receding and yet no action was taken. I request that the army people should take over the duties in this connection, as you remember, they did step in Delhi when such a scarcity was felt in Delhi. But, here, unfortunately no army was used. My contention is that when the people of Uttar Pradesh are growing tired because of power politics, there is also shortage of power in Kanpur and Lucknow. I request the Centre to intervene in the matter; and take the matter seriously, and this work should be handed over to the army men as was done in Delhi.

Mr. Speaker: Has the hon. Minister of Irrigation and Power anything to say? I find in the news that dredgers were referred to.

Shri Tyagi (Dehra Dun): It is really a matter of great concern for Uttar Pradesh. Uttar Pradesh has been reduced practically to a desert for want of power. There is no industry now in Uttar Pradesh. It is a matter of great concern.

Mr. Speaker: Has the Minister of Irrigation and Power anything to say?

The Deputy Minister of Irrigation and Power (Shri Hathi): As far as the power supply is concerned, it is a State subject. So, the State Government should look into the matter.

Shri S. M. Banerjee: What about dredging?

Some Hon. Members rose—

Mr. Speaker: Order, order. There was the question of dredging of the river, removing sand, etc.

Shri Hathi: I have no information on that point.

Mr. Speaker: This is a serious situation which has affected the Ordnance factories also. The hon. Deputy Minister of Defence has just now said that it is a serious situation and that they are doing their best. I am sure there must be a kind of co-ordination between the Ministers at the Centre also in this matter. The hon. Minister of Irrigation and Power, I am sure, will look into this matter. It may be a State subject, but the States are part of India.

So far as the Calling Attention Motion is concerned, we allow only one such motion, a day. But I am making an exception in cases where adjournment motions are tabled on a subject on which a Calling Attention Notice is also received. Some adjournment motions were tabled on this subject and, therefore, I am making an exception and instead of treating them as adjournment motions I am treating them as Calling Attention Notice and am allowing this Calling Attention Notice so that we could have the replies of Government.

Shri Tyagi: It is the confusion of politicians in Uttar Pradesh that has caused all these difficulties.

Shri Braj Raj Singh: Of the Congress Party!

Mr. Speaker: If there is a quarrel among statesmen, can it makes the Ganges also recede?

Shri S. M. Banerjee: The Labour Minister is also here. This has affected 30,000 workers. The mill-owners actually want that they should compensate this loss by working on Sunday. In 1938—

Mr. Speaker: I am not concerned with mill-owners now.

Shri S. M. Banerjee: They force the workers to work on Sunday.

That is another point. The Labour Minister must protect their interests.

Mr. Speaker: Overnigt he cannot expect all the Cabinet Ministers to answer one question . . . (Interruptions).

Shri S. M. Banerjee: He has been apprised. It is a serious matter.

12:11 hrs:
COMPANIES (AMENDMENT) BILL—
Contd.

Mr. Speaker: The House will now resume further clause-by-clause consideration of the Bill further to amend the Companies Act, 1956, as reported by the Joint Committee—consideration of clause 79. Shri Morarka may continue his speech. The time taken by him is 22 minutes.

Shri Tangamani (Madurai): The time allotted was 2 hours for clauses 2 to 16, 2 hours for clauses 17 to 56 and 3 hours for clauses 57 to 70—altogether 7 hours. We have nearly reached that limit of 7 hours. So, some more time may be given to clause 79, because many Members would like to speak on that.

Mr. Speaker: Then hon. Members will cut out the time for other clauses.

Shri Morarka (Jhunjhunu): Mr. Speaker, Sir the other day I moved my amendments Nos. 89, 90 and 91 which stand in the name of my colleague, Shri Nathwani and myself. While speaking on amendment No. 89, I was saying that the powers given under clause 79 under section 250 are of a drastic nature and are very wide. Sub-clause (1) of clause 79 which amends section 250 says:

“Where it appears to the Central Government, whether in connection with any investigation under section 247, 248 or 249 or otherwise, that there is good reason to find out the relevant facts about any shares (whether issued or to be issued) and the